

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYD.

R.P.No. 37/92 in
O.A.No. 1147/91.

Date of order: 17th March 1992

Between:

1. The Chief Personnel Officer,
S.C.Rly., Rail Nilayam,
Secunderabad.
2. The Deputy Chief Mechanical
Engineer, Carriage Repair Shop,
Tirupati.
3. The Workshop Personnel Officer,
Carriage Repair Shop., S.C.Rly.,
Tirupati.

... ... Applicants

Vs.

G. Venkata Sukumar

... ... Respondent

.....

For the applicants : Shri N.V.Ramana, Standing Counsel
for Railways.

For the respondent : Shri P.Krishna Reddy, Advocate.

CORAM:

HON'BLE SHRI R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI C.J. ROY, MEMBER (JUDL.)

X ORDER PASSED IN CIRCULATION AS PER HON'BLE SRI R.BALASUBRAMANIAN,
MEMBER (A) X

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This Review Petition is filed by the Chief Personnel Officer,
South Central Railway and two others against Sri G.Venkata Sukumar.

The applicants herein were respondents in the O.A. and respondent herein was the applicants in the O.A. In this application, a review of the Judgment of this Bench dt. 19.12.1991 in O.A.No. 1147/91 is sought for.

2. Review applicants have filed M.A.No. 273/92 seeking condonation of delay of 8 days in filing the Review Petition. We have seen the M.A. and find that there is sufficient cause to condone the delay. Hence, the M.A. is allowed condoning the small delay in filing the R.P. The Review is sought for mainly on three grounds -

- (a) If the directions in the O.A. are to be implemented it amounts to extension of the panel long after it had expired on 19.9.1991. It is apprehended that this extension will be indefinite till all the candidates left over are absorbed in Group 'D' posts,
- (b) the process of selection under Employment Notice No.1/91 is completed and they are ready to act on it, but only waiting for the ban imposed on fresh recruitment to Group 'D' staff to be lifted, and
- (c) if the panel under question is extended, a right also accrues to the left over candidates of other trades of other branches of C.R.S.

3. We have reviewed the case. There is no need whatsoever to keep the panel alive after the expiry. The panel was prepared for recruitment to Group 'C' posts. The direction is not to consider the O.A. applicant for Group 'C' posts. Hence the expired panel does not have to be extended by the Review Petitioners if they are required to act on this panel only for offering Group 'D' posts as directed in the O.A. in a certain order. All that, the Review Petitioners are required

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4. One copy to Sri. N.V.Ramana, SC for Railways, CAT, Hyd-bad.
5. One copy to Sri. P.Krishna Reddy, advocate, CAT, Hyd-bad.
6. One spare copy.

Rsm/-

Handwritten Note
Pore

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LOVED